

[डा. बापू कालदाते]

है। इस अन्याय को हटाने का जो आश्वासन आपने दिया है, उसके आप तुरंत पूरा करें। यही आपकी माफत में मेरी सरकार से प्रार्थना है।

श्री विठ्ठलराव माधवराव जाधव (महाराष्ट्र) : उपसभाध्यक्ष महोदय, अभी माननीय बापू कालदाते जी ने महाराष्ट्र को विदर्भ और मराठवाड़ा क्षेत्र के लिए स्टैट्यूटरी डबलमैन्ट बोर्ड बनाने के बारे में जो विशेष उल्लेख किया है, मैं उससे अपने आप को संबद्ध करता हूँ। महोदय, यह मांग 36 साल से चली आ रही है। महाराष्ट्र के विधान मण्डल में एकमत से यह प्रस्ताव पारित हो चुका है कि एक वैधानिक मण्डल को निर्मित किया जाए। इस सदन में डा. बापू कालदाते ने प्रस्ताव ज़ाया था और मैंने भी एक बिल प्रस्तुत किया था जिसका सारे सदन के सभी पक्ष के लोगों ने समर्थन किया था। महाराष्ट्र के इस क्षेत्र के लिए यह वैधानिक मण्डल बनना बहुत जरूरी है। इसके साथ, मैं यह भी कहना चाहता हूँ कि हमारे गृह मंत्री जी भी मराठवाड़ा के हैं। हमारे देश के प्रधानमंत्री को बार विदर्भ से रामटेक चुनाव क्षेत्र से चुन कर आए हैं। जब जब चुनाव हुआ उस वक्त विदर्भ में यह सवाल उठा कि विदर्भ और मराठवाड़ा के लिए एक वैधानिक मण्डल बने। उस वक्त उन्होंने भी इसका समर्थन किया था और आज भी करते हैं। हमारे रक्षा मंत्री भी महाराष्ट्र से आते हैं। इस सब के अलावा भी मेरी समझ में यह नहीं आता कि यह क्यों नहीं होता है (व्यथधान)

उपसभाध्यक्ष (श्री जगन्नाथ देसाई) : विठ्ठलराव जी इस पर बहुत बहस हो चुकी है।

श्री विठ्ठलराव माधवराव जाधव : माननीय गृह मंत्री जी कहते थे कि इससे लोक प्रतिनिधियों के अधिकारों पर गदा आने की संभावना है। हमने कहा कि अगर ऐसी कोई बात है तो उसको हटा दीजिये। लोक प्रतिनिधियों के परे अधिकार प्रस्थापित कर के वैधानिक मण्डल को निर्मित कीजिये। अब डा. बापू कालदाते जी ने यह मसला उठाया है, मैं इसका हृदय से समर्थन करता हूँ। मैं आपके माध्यम से सरकार से अनुरोध करता हूँ कि इस सदन की समाप्ति के पहले प्रधानमंत्री जी वैधानिक मण्डल की घोषणा करें तो महाराष्ट्र के लोगों को, पिछड़े हुए लोगों को न्याय मिलेगा तथा महाराष्ट्र पूरे हृदय से महाराष्ट्र बनेगा और

राष्ट्र को समर्पित करेगा। यह आश्वासन मैं महाराष्ट्र की जनता की तरफ से देना चाहता हूँ।

Withdrawal of NSG protection to the Chief Minister of Tamil Nadu

SHRI G. SWAMINATHAN (Tamil Nadu) : Sir, the Centre has asked for withdrawal of NSG with effect from 31-10-92. From the date of assumption of office as Chief Minister by Dr. Jayalalitha, that is, June 1991, the Centre is consistently pressing for withdrawal of NSG since they are in need of NSG elsewhere. Chief Secretary, Tamil Nadu wrote to the Centre in October 1992 that NSG could be withdrawn. This was done without the knowledge of the Chief Minister or without the concurrence of the Chief Minister.

Threat to the Chief Minister's life by the LTTE never diminished, it is greater today than it was ever before. The Punjab Chief Minister, Mr. Beant Singh, has been provided with necessary NSG security by the Centre. Tamil Nadu Chief Minister's life is no less precious than that of Punjab Chief Minister and the threat to her life is even greater. It is the perception of the top-ranking police officials that Tamil Nadu Chief Minister is the most threatened political leaders in the country today. Centre, rather the Home Ministry, is taking an inexplicable attitude since 1991. After Rajiv Gandhi's assassination in May 1991, NSG security was provided to Dr. Jayalalitha. Even at that time it was made clear to her that NSG protection will be withdrawn immediately after the election was over. After the elections, immediately after Dr. Jayalalitha was sworn in as the Chief Minister, she was informed by the Home Ministry that NSG protection cannot be extended to any Chief Minister and the State Government would have to make its own security arrangements for her. Tamil Nadu State Government had insisted that NSG protection should be extended till such time as the State Government created its own Special Security Group. Since no training had been imparted to the police personnel in fields like bomb disposal, commando training etc. The State Government actually began setting up its Special Security Group.

Despite this, periodically every three months or so, there were frequent communications from the Union Home Ministry that the NSG protection would have to be withdrawn as the NSG persons were needed elsewhere. Finally, unable to withstand the pressure exerted by the Union Home Ministry, the Chief Secretary to the Tamil Nadu Government finally agreed to the withdrawal of NSG without the knowledge or the concurrence of the Chief Minister.

The attitude of the Government of India is highly deplorable. The Tamil Nadu Chief Minister is not opposing the LTTE for her own personal reasons. She is fighting the LTTE in the national interest. The newly trained SSG cannot be expected to come up to the standard of NSG within so short a period of time. It is the duty of the Government of India to provide the necessary protection and security to the Tamil Nadu Chief Minister.

SHRI S. MUTHU MANI (Tamil Nadu): Mr. Vice-Chairman, I would like to say something on this.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): Your name has been noted. Mr. Murasoli Maran please.

SHRI MURASOLI MARAN (Tamil Nadu): Mr. Vice-Chairman, Sir, every section of the House is equally concerned and anxious about the problem mentioned by Mr. Swaminathan. At the same time, . .

SHRI V. NARAYANASAMY (Pondicherry): Are you supporting?

SHRI MURASOLI MARAN: Yes, definitely. At the same time, there are a few questions to be answered. The hon. Minister of State for Home is here. It seems, on 20th August, 1992, the Joint Secretary of the Union Home Ministry had written to the Tamil Nadu Chief Secretary, saying—I quote—"NSG Headquarters has informed us that the inner security cordon duties for Ms. Jayalalitha have already been taken over by SSG, Tamil Nadu Police, on 18th July, 1992. Now, NSG is providing outer cordon security only and complete operational responsibility of close protection lies on the Tamil Nadu Police." I would like to know from the hon. Minister whether this is correct. Is it correct that operational res-

ponsibility in regard to close protection has been taken over by the Tamil Nadu police? This is my first question.

Secondly, it is very intriguing. The Tamil Nadu Chief Secretary has written to Shri A. P. Sharma, Joint Secretary, Union Home Ministry, saying "The NSG contingent now providing security cover to the Chief Minister of Tamil Nadu will be released by 31-12-1992." Why should the Chief Secretary write like this? Has he written with the consent and approval of the Chief Minister, or, has he written in his own? Is it bureaucratic conspiracy, or, is it a wrong decision taken, without the knowledge of the Chief Minister?

The hon. Minister is here. He just now told us that there is no proposal to take away the security, but the truth seems to be different. Mr. Jacob is sitting here.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI): I have told the hon. Minister that if he wants to react, he can react.

SHRI MURASOLI MARAN: The letter is very clear. This is what the Chief Secretary has said. The Tamil Nadu Chief Secretary's letter is very clear. He has said: 'It will be released by 31-12-1992.' Then, where is the question of keeping it? If you do like this, it will create a wrong impression. If the Chief Minister agrees with you, it is okay. If you are a flunkey to the Congress a duly elected Government will be dismissed and you will be crowned. But if you do not agree, you will be exposed to danger. You will be exposed to the danger of physical liquidation. This is not the way. This kind of impression should go.

श्री कृष्ण लाल शर्मा (हिमाचल प्रदेश): उपाध्यक्ष महोदय, मैं स्वामीनाथन जी का समर्थन करना चाहता हूँ। स्वामीनाथन जी की इस बात का मैं अपनी तरफ से अपनी पार्टी की तरफ से समर्थन करना चाहता हूँ और मैं गृह मंत्री जी से कहूँगा कि इस विषय में जो कुछ भी वे कहना चाहते हैं उन्हें लोकतन्त्र इस अरजमेंट को, नेशनल सिक्योरिटी गार्ड के अरजमेंट को उनको रद्द कराना चाहिए।

SHRI S. AUSTIN (Tamil Nadu) : Mr. Vice-Chairman, Sir. I would like to associate myself with what our leader has said.

SHRI S. MUTHU MANI : Sir, I wanted to say something.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : There is one more Special Mention. It is already 1.50 p.m. Your name will be noted.

SHRI S. MUTHU MANI : I would like to say something.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : Mr. Swaminathan your leader has made it very clear.

SHRI S. MUTHU MANI : Apart from the points raised by our leader, I have some other points to raise.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : I cannot allow. Mr. Narayanasamy.

SHRI S. MUTHU MANI : Sir, I raised my hand even before Mr. Narayanasamy. My right should not be curtailed I will take just thirty seconds.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : No. Mr. Narayanasamy please.

SHRI V. NARAYANASAMY : Mr. Vice-Chairman, Sir, if you will recall, we made the demand that the Tamil Nadu Chief Minister who is fighting the LTTE menace should be given NSG protection. Now, according to the news-item appearing in the Press, in a letter written by the Tamil Nadu Chief Minister. . . . (Interruptions) Chief Secretary. I stand corrected.

SHRI G. SWAMINATHAN : This is the trick. Behind the back of the Chief Minister of Tamil Nadu, the Union Home Ministry is spabbling with the Chief Secretary, exposing our hon. Chief Minister to danger. It is stabbing her on the back. (Interruptions) The Union Home Ministry officials and the State Chief Secretary, who are both bureaucrats, are deciding the fate of our hon. Chief Minister. Between them, they are deciding the fate of our leader. It is stabbing her on the back. Don't take cover under the letter of the Chief Secretary. You

say that the Chief Secretary has written this letter. We know the background.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : It is a slip of tongue.

SHRI G. SWAMINATHAN : We know the background.

SHRI MURASOLI MARAN : How can the Chief Secretary write such a letter ? (Interruptions). Then the Chief Secretary should be taken to task. (Interruptions).

SHRI G. SWAMINATHAN : It is stabbing at the back.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : The Home Minister will be able to throw light on that. I have asked him to react to this. (Interruptions). It is a slip of tongue.

SHRI G. SWAMINATHAN : They wanted to make it appear that the withdrawal is asked for by us and then wanted to withdraw. That is the trick they are playing and we cannot accept that.

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : There was a demand in this House to give her NSG cover and I think Mr. Narayanasamy has also made that point.

SHRI V. NARAYANASAMY : Even today I reiterate that the Tamil Nadu Chief Minister should be given all the protection by the Central Government because there is a threat to her life. The hon. Minister of State for Home has stated in the House when the issue was raised in the morning that the Government is not going to withdraw the NSG cover to the Chief Minister. Therefore, there should not be any controversy on this. The Tamil Nadu Chief Minister should be given all protection by the Central Government because she is honouring this country, unifying this country.

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB) : Even in the last session when this question was raised by some of our friends I assured the

House that we will provide NSG protection to the Chief Minister of Tamil Nadu because we are convinced of the security threat persisting in Tamil Nadu. So, we stood by it. Since the matter has been raised through a special mention, I will ascertain about whatever correspondence happens to be there from the Ministry office, but I can assure you that it is the policy and decision of this Government that the NSG protection to the Tamil Nadu Chief Minister, Ms. Jayalalitha, will not be withdrawn.

I am saying this categorically.

SHRI G. SWAMINATHAN : Just one word. (Interruptions).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : This is what you wanted.

SHRI G. SWAMINATHAN : I am thankful to the Home Minister for whatever he has given. After this assurance has been given I would like to refer to only one point. Shri A. P. Sharma, Joint Secretary of your Ministry of Home Affairs has written a letter on 24th August, 1992, which reads like this :

"In view of the foregoing, we would like the State Government to reassess the need for NSG contingent for providing protection to Ms. Jayalalitha. You may like to indicate the date by which you will be able to release the NSG task force so that necessary arrangements be made accordingly."

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : After this assurance there is nothing now.

SHRI G. SWAMINATHAN : But then how is your Home office writing a letter like this? On the one hand you are giving an assurance in this House and behind the back your Home office is writing another letter. How is it?

SHRI M. M. JACOB : I will find it out. (Interruptions).

THE VICE-CHAIRMAN (SHRI JAGESH DESAI) : You requested that the Chief Minister should be given the NSG cover and the Chief Minister should be cover and he has assured you about this. Now the matter ends there. (Interruptions).

He has given an assurance. What more is required now?

(Interruptions) Yes, Mr. Sharma.

Reported deployment of 400 DTC Buses alongwith drivers and Conductors on special duty outside Delhi for one month.

श्री कृष्ण लाल शर्मा (हिमाचल प्रदेश) :
उपसभाध्यक्ष जी, बापके द्वारा—बूढ़ मंत्री जी
यहाँ बैठे हैं, मैं सरकार का ध्यान और सबका
का ध्यान एक महत्वपूर्ण समाचार की तरफ
दिलाना चाहता हूँ।

यह समाचार छ्मा है कि केन्द्र सरकार ने
दिल्ली परिवहन निगम से 400 बसें किराए
पर ली हैं और उनका यह निमोजन किया
गया है कि उनको बाहर भेजा जाएगा। हमारी
यह भी जानकारी है कि केन्द्र सरकार ने 200
से ऊपर टैक्सीज भी हायर कर ली हैं।

एक तरफ प्रधान मंत्री यह वक्तव्य दे रहे
हैं कि मैं अंतिम क्षण तक अयोध्या के संबंध
में संघर्ष को टालने की कोशिश करूंगा, और
दूसरी तरफ सरकार ऐसा वातावरण बना रही
है जिसमें न उनकी संविधान की चिंता है
न न्यायालय के निर्णय की चिंता है। अभी
तक न तो न्यायालय ने कोई निर्णय लिया है,
और न संविधान की कोई अवहेलना
की बात केन्द्र सरकार कह सकती
है। अभी तक कोर्ट में यह बात
आने वाली है और कल तक यह वक्तव्य अभी
यू. पी. की गवर्नमेंट को देना है कि वह
इसके बारे में क्या अर्रजमेंट करना चाहते
हैं। ये सब बातें पैडिंग होते हुए भी एक
तरफ तो उपदेश दिए जा रहे हैं, केन्द्र सर-
कार और बाकी लोग हमें कह रहे हैं कि हम
लोग संविधान का पालन और न्यायालय का
पालन करें और स्वयं उनकी ओर से धिजियां
उड़ाई जा रही हैं, संविधान की धिजियां
उड़ाई जा रही हैं। काफी संख्या में केन्द्रीय
सुरक्षा बल यू. पी. की तरफ भेजे जा रहे हैं।
मैं पूछना चाहता हूँ कि क्या उत्तर प्रदेश सर-
कार से उसके बारे में परामर्श किया गया है?
उसके परामर्श के बिना और इस तरह से प्रदेश
सरकारों के अधिकारों का हनन करना यह
संविधान का उल्लंघन है और संविधान के
बारे में सोचने वाले लोग जब दोहरे झण्डे
अपनाते हैं अर्थात् एक तरफ कर्नाटिक में एक